

In the second structure on the north western shelf of Andaman Islands drilling of one well has been completed but this well was dry.

Land on lease for petrol pump by Bharat Petroleum

628. SHRI KALRAJ MISHRA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Bharat Petroleum had taken on lease in Chinora, Taluka Warora, District Chandrapur (Maharashtra) for the petrol pump in 1965 for a period of 20 years;

(b) if so, whether there is any dispute regarding the arrears of rent and the matters incidental thereto; and

(c) whether such a dispute is pending since the last 5 years, if so, what are the reasons for the delay for settlement?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) No arrears of rent remain unpaid. In fact Bharat Petroleum Corporation Limited (BPCL) had sent the lessors a cheque in July 1981 for the period upto and September 1981. Rent is paid by BPCL in advance every quarter.

(c) Does not arise in view of (b) above.

Change in accounting procedures in P and T Department

629. SHRI KALRAJ MISHRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under Government's consideration to change the present procedure of accounting and to set up a new modern procedure to suit requirements of the subscribers and the Department of Telephones;

(b) if so, at what stage the said proposal stand at present and by when it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) No, Sir.

(b) In view of (a) above, this does not arise?

Exemption of postal employees from Professional tax

630. SHRIMATI VIJAYA RAJE SCINDIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that there is a constant demand from the postal employees that they should be exempted from the professional tax of the State Government;

(b) if so, since when the demand has been made; and

(c) what action Government have taken or propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) Yes, Sir, there have been some demands in the past.

(b) These demands were first received during 1974-75.

(c) The demand was examined but not considered justified.

Construction of staff quarters for postal employees of Aurangabad

631. SHRIMATI VIJAYA RAJE SCINDIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that sanction for the construction of staff quarters for postal employees at Aurangabad was given during 1980-81;